

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 45**  
**CP(IB)1186/MB/2020**

CORAM:

**SH. PRABHAT KUMAR        JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**  
**ORDER SHEET OF THE HEARING ON 10.04.2024**

NAME OF THE PARTIES:    J B ECOTEX LLP  
                                      V/s  
                                      SHREE HANUMAN TEXTFAB PVT LTD

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Ms. Ruchita Jain, Ld. Counsel for Financial Creditor present. None present for the Personal Guarantor.
2. On perusal of the records despite directions, the Personal Guarantor has not filed its reply despite service of RP report.
3. Last opportunity is granted to Personal Guarantor to file reply failing which the matter will be heard and proceeded with on the basis of materials available on record.
4. List this matter on 29.04.2024 for final hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**